

16-1-2002

Mr. V. K. Sharma Counsel for applicant.

We have perused the report of office, with regard to the defects of the application. The defects are of technical in nature. We ignore them and proceed to decide the application at this stage. The case be registered.

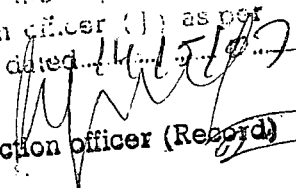
^{availed} The applicant has already the alternative remedy by filing Revisional Application before the departmental authorities. The Revisional Application is still pending. Unless the departmental authorities finalise the matter by passing an appropriate order, it would not be ~~appropriate~~ ^{proper} to pass any order in this application by this Tribunal. This application is therefore dismissed at this stage with the direction that the Revisional ~~Application~~ Authority, Respd. No. 1, General Manager, Northern Railway, H. Q. Office, Baroda House, New Delhi, shall dispose of the pending revisional application, if any, filed by the applicant, within a period of three months, ^{from the date} ~~when~~ a certified copy of this order is produced before him.


(A. P. Nagrah)
Adm. Member


(Justice O. P. Gang)
Vice Chairman

(STANDARD 1.3)
admitted only

Part II and III destroyed
in my presence on 26.6.07
under the supervision of
section officer (1) as per
order dated 14.5.07


Section officer (Records)

R/COPY

21/2/2002

Copy order along with
ON & HS Annex sent
to R-1 to R-4

vide 21 to 24

dt 23-1-2002

ADP with
STN for R-1 to R-4

R-4 annex

On
15/2